

SHRI RAJ BAHADUR : Occasionally there might be a complaint. I might say that the essential purpose of announcing the prices was not merely to announce the prices but to build up a consciousness among the people that these are the prices. It is sort of warning bell to the consumer that he should not pay prices which are not related to the prices quoted on the Radio.

श्री विमलकुमार मन्नालालजी चौरड़िया : श्रीमन्, गांव गांव में रेडियो सेट हो जाने की वजह से छोटे छोटे गांव के लोग भी इन कीमतों को मुनते हैं, चाहे हमारा यह मंत्रालय केवल दिल्ली के रेड्स ब्राडकास्ट करता हो, तो हमारे छोटे गांवों में भी जहां पर आठ आने किलो सब्जी मिलती थी, तरोई और गिल्की वगैरह, वहां दिल्ली के रेडियो को मुनकर कहते हैं यहां पर भी दिल्ली का भाव होगा। तो कम से कम बीच के भाव बताने का कष्ट करें, यह न हो कि अपने हिसाब से जो भाव बढ़ गये हैं उसको ध्यान में रखकर शासन की तरफ से भाव बताए जायं वल्कि यह कहा जाय कि हरल एरियाज में यह भाव है, दिल्ली का यह भाव है अन्यथा इस तरह के प्रकाशन को बंद कर दिया जाय।

श्री राज बहादुर : प्रथम तो यह स्पष्ट कर दिया जाता है कि ये जो भाव हैं यह केवल सिटी के लिये हैं। दूसरी बात मैं आपको बताना चाहता हूं कि सबसे ज्यादा इसका विरोध आ रहा है दुकानदारों से . .

श्री सभापति : कहां से क्या आ रहा है, कहा आपने ?

श्री राज बहादुर : दुकानदारों से इसका विरोध आ रहा है, इसलिये आ रहा है कि उससे हमारी सरकार की चेतावनी है, धमकी है, कि इतने से ज्यादा प्राइसेज न बढ़ाने पाएं और दाम गिर जायें।

SHRI AKBAR ALI KHAN : I think this broadcast has been helpful by and large. I would like to know whether

in the other important cities also the local prices will be broadcast.

SHRI RAJ BAHADUR : This is exactly what we are doing. Except two broadcasts in the Stations of Port Blair and Kohima where we do not have arrangements for collecting prices, all [the All India Radio Stations are broadcasting prices of the local market.

SHRI RAJ BAHADUR : I thank the hon. Member. We are exactly of the same view.

SHRI ARJUN ARORA : May I know if anywhere in the country any Station of the All India Radio has departed from the practice of broadcasting the prices in the urban areas and chose to broadcast the ruling prices in some of the rural areas, and does the Minister ! realise that real India lives in the rural areas and not on Jan Path ?

SHRI RAJ BAHADUR : Jan Path is also a part of India. But it is not possible for us to collect the prices and quote the prices of all the various areas. I Prices differ from area to area.

*453. [The questioner (Diwan Chaman Lal) was absent. For answer, vide cols. 2653-54 infra.]

नेहरू-लियाकत समझौता

*454. श्री निरंजन वर्मा : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले भारत-पाकिस्तान संघर्ष के पश्चात्, 1950 में जो नेहरू-लियाकत समझौता हुआ था उसकी इस समय क्या स्थिति है;

(ख) क्या दोनों देश अब भी उक्त समझौते की शर्तों के अनुसार आचरण कर रहे हैं ; और

(ग) पाकिस्तान किस वर्ष से इस समझौते का उल्लंघन करता आ रहा है ?

[NEHRU-LIAQUAT PACT

♦454. SHRI NIRANJAN VARMA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) what is the present position of the Nehru-Liaquat Pact, which was concluded in 1950 after the last Indo-Pakistan conflict;

(b) whether both the countries are still acting according to the terms of the Pact; and

(c) the year since when Pakistan has been violating the Pact?]

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH) : (a) The Nehru-Liaquat Pact of 1950 is a standing agreement between India and Pakistan. It requires each country to ensure that its minorities enjoy complete equality of citizenship with others and receive treatment identical to that available for other nationals of their country.

(b) Though in India the rights and security of the minorities have been continuously and effectively safeguarded, Pakistan has persistently contravened the provisions of the Pact through consistent neglect and harassment of the members of the minority community.

(c) Instances of such violations started coming to notice almost immediately after the inception of the Pact.

‡[बैदेशिक कार्य मंत्री (सरदार स्वर्ण सिंह) : (क) 1950 का नेहरू-लियाकत समझौता भारत और पाकिस्तान के बीच स्थायी करार है। इसमें प्रत्येक देश से यह सुनिश्चित करने के लिये कहा गया है कि

उसके अल्पसंख्यक लोगों को अन्य लोगों के साथ नागरिकता के विषय में पूर्ण समानता दी जाए और उनके साथ वैसा ही बर्ताव किया जाए जैसा कि उनके देश में अन्य राष्ट्रियों के साथ किया जाता है।

(ख) हालांकि भारत में अल्पसंख्यकों के अधिकारों और हिफाजत का निरंतर और कारगर ढंग से बचाव किया गया है, तो भी पाकिस्तान ने अल्पसंख्यक समुदाय के सदस्यों के प्रति बराबर लापरवाही बरत कर और उन्हें परेशान करके समझौते की व्यवस्थाओं का निरंतर उल्लंघन किया है।

(ग) समझौता लागू होने के लगभग फौरन बाद ही इस तरह के उल्लंघनों के उदाहरण ध्यान में आने शुरू हो गए थे।]

श्री निरंजन वर्मा : क्या श्रीमान् मंत्री जी बतलाने का कष्ट करेंगे कि क्या नेहरू लियाकत समझौते में काश्मीर के विषय में कोई धारा थी या कोई किसी प्रकार का प्रतिबंध उल्लिखित किया गया था ?

SARDAR SWARAN SINGH: Speaking from memory I do not think there was anything about Kashmir in the Nehru-Liaquat Pact.

श्री निरंजन वर्मा : तो क्या श्रीमान् यह बताने का कष्ट करेंगे कि आज से दो, तीन साल पहले पूर्वी बंगाल में जो जातीय दंगे हुए उस संबंध में क्या श्रीमान् के शासन ने पाकिस्तान का ध्यान आकर्षित किया था और यदि किया था तो उसका क्या नतीजा निकला ?

SARDAR SWARAN SINGH : At that time we took this matter up very vigorously with the Government of Pakistan and it did have some effect, and I must report to the hon. House that of late cases of undue harassment of minorities in East Pakistan have not been many. This is the latest position over the last few months.

श्री निरंजन वर्मा : क्या मंत्री जी यह बताने का कष्ट करेंगे कि क्या भारत अपनी तरफ से एकांगी इन शर्तों का पालन कर रहा है और पाकिस्तान इन शर्तों का पालन नहीं कर रहा है ? तो फिर भारत सरकार की इस पर क्या प्रतिक्रिया है ?

SARDAR SWARAN SINGH : The hon. Member would no doubt be aware that in our Constitution we gave equality of treatment to every person, whether of the majority community or minority community, whatever may be his religion, and we are wedded to pursue this policy according to our Constitution— equality of every Indian irrespective of religion or caste or creed—and it is our determination to pursue this policy whatever Pakistan does.

श्री विमलकुमार मन्नालालजी चौरड़िया : यह तो खुशी की बात है कि हम अपने यहां पर माइनारिटीज के बारे में कोई भी कसर नहीं रखें, इस पर दो मत नहीं हो सकते, मगर यह तो पाकिस्तान द्वारा समझौता करने के तुरन्त पश्चात् से ही लगातार माइनारिटीज के साथ दुर्व्यवहार किया जा रहा है और हम लगातार इस बात की कोशिश कर रहे हैं कि उनके साथ दुर्व्यवहार न हो फिर भी हम अपने प्रयत्न में सफल नहीं हो पा रहे हैं और वह दुर्व्यवहार करने के अपने प्रयत्न में बराबर सफल होता जा रहा है तो क्या इसका कहीं न कहीं कुछ न कुछ ठीक तरह से हल ढूँढने के लिये हमारा शासन कुछ और कार्य-बाही करना चाहता है या और कोई कदम ऐसा उठाना चाहता है जिससे उनकी सुरक्षा हो सके ?

SARDAR SWARAN SINGH : I will gladly consider if the hon. Member has got any other more purposeful idea than the one that we are pursuing. Let us not forget that the question of minorities in any country is essentially a matter which must be settled and must be looked after by the Government of that country, and we have continuously to remind them at the diplomatic level and

also through other channels impress upon them the necessity and desirability of honouring their commitments under the agreement or according to the normal international conduct and behaviour.

♦371. [The questioner (Shri M. N. Govindan Nair) was absent. For answer, vide col. 2654 infra.]

TRADE UNIONS AND SERVICE ASSOCIATIONS

*455. SHRI D. THENGARI: Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that there is a difference between recognised Trade Unions and Service Associations;

(b) if so, the nature of the difference between the two; and

(c) what are the names of Service Associations that exist in the Department of Defence Production?

THE MINISTER OF DEFENCE PRODUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THOMAS) ; (a) to (c) A statement is laid on the Table of the House.

STATEMENT

In the matter of recognition and right of members, there is a difference between Trade Unions and Service Associations. Broadly speaking, industrial employees organise themselves into Trade Unions under the provisions of the Indian Trade Unions Act, 1926. Non-Industrial employees who are "workmen" can also become members of Trade Unions. Non-industrial and Ministerial employees, however, usually form Service Associations and such Associations were being granted recognition under the Central Civil Service (Recognition of Associations) Rules, 1959. A provision in these Rules has been declared void by the Supreme Court. Framing of new instructions for recognition of Service Associations is under consideration. In the case of disputes, for such employees as are "workmen", the provisions of the Industrial Disputes